

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 1396
ANSWERED ON – 30/07/2026

PHASE III OF E-COURTS MISSION MODE PROJECT

1396 SHRI UJJWAL DEORAO NIKAM:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the funds allocated, released and utilised under Phase III of the e-Courts Mission Mode Project since its commencement, year-wise;
- (b) the number of court complexes provided with e-Sewa Kendras, record digitisation facilities and video conferencing facilities, as on date, State-wise;
- (c) the number of case records digitised and the number of cases heard through video conferencing during the last three years, State-wise; and
- (d) the steps taken to enable e-filing and paperless functioning in district courts, including in Maharashtra?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): Details of funds allocated, released and utilised under Phase III of the eCourts Mission Mode Project since its commencement, year-wise are as under:

(Rs in crore)

Funds under eCourts Project Phase III			
Financial year	Allocated		Expenditure
	Budget Estimates	Revised Estimates	
2023-24	0.01	825.00	768.25
2024-25	1500.00	1200.00	1029.11
2025-26	1500.00	1200.00	717.45
2026-27	1200.00	-	29.00
TOTAL	4200.01	3225.00	2543.81

(As on 21.07.2026)

(b) and (c): Details of number of court complexes provided with e-Sewa Kendras, case records digitised and the number of cases heard through video conferencing during the last three years, High Court wise are at **Annexure – I**.

(d): Under Phase-III of the eCourts Mission Mode Project, several measures have been undertaken to enable e-Filing and paperless functioning in District Courts, including those in Maharashtra. These include universalisation of the e-Filing system, creation of Digital Case Records through digitisation of current and legacy court records, implementation of e-Payments, provision of video conferencing facilities, establishment of eSewa Kendras for assisted access to digital services, and capacity-building programmes for Judicial Officers, court staff and advocates. These initiatives are aimed at establishing a unified, paperless and digital judicial ecosystem to improve the efficiency, accessibility and transparency of judicial services. As on date, 474 courts are equipped with the necessary hardware to make courts paperless. Approximately 1.25 crore cases have been filed through the e-filing platform.

As per information provided by the High Court of Bombay, e-Filing version 3.0 is made operational at the District and Taluka courts in the State of Maharashtra. As per NJDG portal, as on 18.07.2026, 31.16 lakh new cases have been e-filed, 251.96 crore number of documents and 14.51 crore applications have been e-filed in District and Taluka Courts in the State of Maharashtra. On the e-filing Portal, 98,821 advocates have been registered.

As far as paperless courts are concerned, the required hardware has been provided for the establishment of six paperless courts in the State of Maharashtra.

**STATEMENT REFERRED TO IN REPLY TO PART (B & C) OF RAJYA SABHA
UNSTARRED QUESTION NO. 1396 FOR ANSWER ON 30.07.2026 REGARDING
PHASE III OF E-COURTS MISSION MODE PROJECT**

Functional e-Sewa Kendras in High Courts and District Courts, HC-wise (as on 30.06.2026)				
S. No.	High Court	Functioning e-Sewa Kendras in High Courts	Functioning e-Sewa Kendras in District Courts	Total
1	Allahabad	3	124	127
2	Andhra Pradesh	4	34	38
3	Bombay	3	351	354
4	Calcutta	1	50	51
5	Chhattisgarh	1	92	93
6	Delhi	1	13	14
7	Gauhati - Arunachal Pradesh	1	30	31
8	Gauhati - Assam	2	78	80
9	Gauhati - Mizoram	1	8	9
10	Gauhati - Nagaland	1	11	12
11	Gujarat	1	195	196
12	Himachal Pradesh	1	39	40
13	Jammu & Kashmir and Ladakh	2	25	27
14	Jharkhand	2	62	64
15	Karnataka	3	75	78
16	Kerala	1	161	162
17	Madhya Pradesh	3	233	236
18	Madras	7	310	317
19	Manipur	1	22	23
20	Meghalaya	1	16	17
21	Orissa	1	183	184
22	Patna	1	104	105
23	Punjab and Haryana	1	127	128
24	Rajasthan	2	29	31
25	Sikkim	1	10	11
26	Telangana	1	98	99
27	Tripura	1	16	17
28	Uttarakhand	1	39	40
	Total	49	2535	2584

Source: eCommittee, Supreme Court of India.

Number of cases heard through video conferencing in High Courts and District Courts in last 03 years, HC-wise (as on 30.06.2026)				
S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	8,285	23,07,066	23,15,351
2	Andhra Pradesh	47,971	56,522	1,04,493
3	Bombay	73,972	2,79,793	3,53,765
4	Calcutta	50,580	1,44,771	1,95,351
5	Chhattisgarh	2,333	4,64,251	4,66,584
6	Delhi	6,410	34,95,699	35,02,109
7	Gauhati – Arunachal Pradesh	1,759	1,390	3,149
8	Gauhati – Assam	2,315	2,19,932	2,22,247
9	Gauhati – Mizoram	385	2,633	3,018
10	Gauhati - Nagaland	907	901	1,808
11	Gujarat	33,715	73,831	1,07,546
12	Himachal Pradesh	3,057	89,265	92,322
13	Jammu & Kashmir and Ladakh	8,275	1,49,334	1,57,609
14	Jharkhand	7,831	1,35,767	1,43,598
15	Karnataka	60,780	75,217	1,35,997
16	Kerala	3,15,478	2,31,507	5,46,985
17	Madhya Pradesh	46,371	4,44,092	4,90,463
18	Madras	1,17,306	1,63,885	2,81,191
19	Manipur	18,750	5,491	24,241
20	Meghalaya	4,128	51,543	55,671
21	Orissa	68,665	1,33,529	2,02,194
22	Patna	7,875	12,87,603	12,95,478
23	Punjab & Haryana	88,612	20,95,168	21,83,780
24	Rajasthan	30,615	1,10,345	1,40,960
25	Sikkim	583	6,529	7,112
26	Telangana	12,49,861	16,034	12,65,895
27	Tripura	12,942	33,892	46,834
28	Uttarakhand	14,068	15,680	29,748
	Total	22,83,829	1,20,91,670	1,43,75,499

Source: eCommittee, Supreme Court of India.

Total No. of Pages digitized in High Courts and District Courts in last 3 years, HC-wise (as on 30.06.2026)				
S.No.	Name of High Court	No. of pages digitized in High Court	No. of pages digitized in District Courts	Total No. of pages digitized in High Court & District Court
1	Allahabad	60,28,80,120	203,96,94,596	264,25,74,716
2	Andhra Pradesh	4,45,23,900	25,00,95,608	29,46,19,508
3	Bombay	11,19,91,881	79,42,259	11,99,34,140
4	Calcutta	6,13,40,099	0	6,13,40,099
5	Chhattisgarh	43,10,860	5,34,10,215	5,77,21,075
6	Delhi	23,75,13,960	11,75,68,892	35,50,82,852
7	Gauhati – Arunachal Pradesh	12,67,159	1,26,322	13,93,481
8	Gauhati – Assam	2,97,53,593	15,58,31,203	18,55,84,796
9	Gauhati – Mizoram	14,13,741	32,53,964	46,67,705
10	Gauhati – Nagaland	13,80,000	6,94,000	20,74,000
11	Gujarat	40,30,364	1,08,70,516	1,49,00,880
12	Himachal Pradesh	96,45,789	36,82,642	1,33,28,431
13	Jammu & Kashmir and Ladakh	4,21,62,628	3,48,98,361	7,70,60,989
14	Jharkhand	3,60,09,617	1,12,67,023	4,72,76,640
15	Karnataka	6,96,56,018	5,27,62,634	12,24,18,652
16	Kerala	9,16,80,597	2,99,83,249	12,16,63,846
17	Madhya Pradesh	26,29,91,578	75,71,45,995	102,01,37,573
18	Madras	24,16,82,118	26,16,39,811	50,33,21,929
19	Manipur	61,52,642	60,72,695	1,22,25,337
20	Meghalaya	12,50,719	38,92,356	51,43,075
21	Orissa	5,33,13,761	18,84,34,938	24,17,48,699
22	Patna	2,50,36,447	4,29,50,212	6,79,86,659
23	Punjab & Haryana	30,93,00,334	73,26,10,273	104,19,10,607
24	Rajasthan	14,81,32,693	7,09,17,255	21,90,49,948
25	Sikkim	11,92,510	54,78,284	66,70,794
26	Telangana	14,12,09,619	8,89,40,761	23,01,50,380
27	Tripura	77,05,872	7,53,073	84,58,945
28	Uttarakhand	2,94,29,510	2,81,34,071	5,75,63,581
	Total	257,69,58,129	495,90,51,208	753,60,09,337

Source: eCommittee, Supreme Court of India.
